



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 999 of 200 2

Applicant(s) N.C. Jena Respondent(s) U.O.I.

Advocate for Applicant(s) M/s. Achintya Das Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O. for Rs 50/- filed

For Regn pl

Dms
15/11/02

DR.
Munshi
15.11.02

For Admin

Dms
15/11/02

pl
Bench

REGISTER

Munshi
Dy. Registrar

1. ORDER DT. 18-11-2002.

Heard Mr. A. Das, learned counsel for the Applicant and Mr. R. C. Rath, learned Standing Counsel for the Railways on whom a copy of this application has been served.

Applicant having been thrown out of employment in a disciplinary proceedings, he preferred an appeal. The Appellate Authority, as it appears, had reduced the

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punishment and in the said premises, the Applicant has approached the Revisional Authority under Annexure-A/7 dated 8-8-2002, which is the revision petition addressed to DRM of South Eastern Railway, at Khurda Road. Since the Revision of the Applicant is pending, this OA appears to be a premature one and, therefore, we are disposing of this OA with a direction to the D.R.M., SE Railway, at Khurda Road to consider and pass necessary orders in the revision petition of the Applicant within a period of three months from the date of receipt of a copy of this order. The applicant is hereby given liberty to place such further materials before the Revisional Authority in support of his revision and we hope ~~know~~ and trust that the DRM, SE Rly. Khurda Road, before passing orders in the matter of ^{Reviewing} ~~revision~~ of the Applicant, ^{review} ~~would~~ give personal hearing to the Applicant.

Send copies of this order to the Respondents alongwith copies of OA. Free copies of this order be given to learned counsel for both sides.

Sub
(B. N. SOM) 18/11/02
VICE CHAIRMAN

Manoranj
18/11/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)